

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

O.A.No.516/93

Dt. of order: 2.12.93

Ganpat Lal

: Applicant

Vs.

Union of India & Ors. : Respondents

Mr.K.L.Thawani

: Counsel for applicant

Mr.C.B.Sharma - Additional Officer-in-charge
on behalf of respondents.

CORAM:

Hon'ble Mr.Justice D.L.Mehta, Vice Chairman.

Hon'ble Mr.O.P.Sharma, Member(Adm.).

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the applicant and perused the record. The applicant applied for transfer to Ajmer in January 1993. However, the application was not considered earlier and he was transferred when his children were admitted in the School at Kota for education. The applicant does not want to cancel the transfer order and prays that the transfer should be implemented only after 31st March 1994. The prayer is accepted to the extent that the transfer order will remain operative, however it is suspended upto 31st March 94. The applicant is directed to join at Ajmer on 1st April 1994. The O.A. is disposed of accordingly with no order as to costs.

(O.P.Sharma)
Member(A)

(D.L.Mehta)
Vice Chairman.